

(f) if so, what steps Government have taken for the completion of the works and meeting the demands of the contractors with regard to the payment of their dues?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Yes, Sir, but from only one contractor.

(b) and (c). There is a dispute with the contractor with regard to the value of work done and over the issue of cement. Joint verification with the contractor is in progress to determine the exact position. Instructions have been issued to complete the verification at the earliest. The payment due to the contractor, if any, will depend on the outcome of the joint verification.

(d) The contractor has stopped the work from January, 1982 on the ground that the payment due to him is not being made by the department

(e) Yes, Sir.

(f) After the joint verification is completed, the question of payment, if any, will be resolved expeditiously and the work got completed at the earliest.

#### **Funds for Development to Tourism and construction of Hotels**

5366. SHRI MOHAN LAL PATEL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the names of the States to whom funds were allotted during the years 1980-81 and 1981-82 for the development of tourism and construction of hotels and the amount so allotted to each State;

(b) the amount out of the allotted funds spent by those States during the said period;

(c) the details of the work done;

(d) whether it is a fact that certain States have not utilized the funds allotted to them with the result that these have lapsed; and

(e) if so, the names of those States and the reasons for non-utilisation/under utilisation of allotted funds?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KURSHEED ALAM KHAN): (a) and (b). Funds are not allocated State-wise. However, schemes are taken up for execution in the Central Sector for development of tourist centres in accordance with the travel circuit concept under which 61 travel circuits with 441 tourist centres have been indentified for coordinated development by pooling the available resources in the Central, State and private sectors.

(c) The schemes formulated in the Central Sector for implementation relate to the provision of accommodation, transport, recreational facilities, cultural entertainment, way-side amenities; development of places of cultural and archaeological importance, scenic-beauty, wildlife parks, game sanctuaries etc.

(d) and (e). In view of the answer to questions (a) and (b) the question of lapsing of funds does not arise.

#### **Opening of Banking Service Recruitment Boards in State capitals**

5367. SHRIMATI JAYANTI PATNAIK: Will the Minister of FINANCE be pleased to state:

(a) whether Government have a proposal to open some new offices of the Banking Service Recruitment Board in State capitals;

(b) whether such offices have already been set up in some State capitals;

(c) if so; the names of the State capitals where such offices have been set up so far;

(d) whether any such Banking Service Recruitment Board office is proposed to be set up at Bhubaneswar; and

(e) the progress made so far in this regard?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI):** (a) No such proposal is presently under consideration.

(b) and (c). There are 9 banking Service Recruitment Boards for direct recruitment of officers and clerical cadre personnel in the 20 nationalised banks. Each Board has been allotted one or more nationalised banks, known as participating banks of the Board, for which it makes direct recruitment to the officers cadre on all India basis. Each Board has also been assigned a specific geographical area in which it makes recruitment to the clerical cadre of all nationalised banks. A Statement I indicating the location of these Boards, the participating banks of each Board for the

direct recruitment of officers and the geographical area assigned to the Boards for the purpose of clerical recruitment is attached.

The recruitment to the officers cadre of State Bank of India and its Associate Banks is made by the Central Recruitment Board of State Bank of India Group located at Bombay. Besides, there are 12 Regional Recruitment Boards, located at the Headquarters of the local Head Offices, which make recruitment to the clerical cadre of State Bank of India and its Associate Banks within their area of jurisdiction. The details regarding location of these Regional Recruitment Boards and the Geographical area assigned to them are given in Statement I attached.

(d) No, Madam.

(e) Does not arise.

#### Statement-I

#### *Geographical Areas of Banking Service Recruitment Boards for Clerical Recruitment and their Participating Banks.*

Recruitment Board	Group of Banks for direct recruitment of officers	Geographical area for regional recruitment of clerks
1. Eastern Group (Calcutta)	United Commercial Bank	States of West Bengal, Bihar, Orissa, Sikkim & Andaman & Nicobar Islands.
2. Southern Group (Madras)	Indian Bank, Indian Overseas Bank, Andhra Bank.	States of Tamilnadu, Andhra Pradesh and U.T. of Pondicherry.
3. Southern Group (Bangalore)	Canara Bank, Syndicate Bank, Vijaya Bank, Corporation Bank.	States of Karnataka & Kerala.
4. Northern Group (Delhi).	Punjab National Bank, Punjab & Sind Bank, Oriental Bank of Commerce, New Bank of India.	States of Punjab, Haryana, J&K Himachal Pradesh and UTs of Delhi and Chandigarh.
5. Western Group (Bombay)	Bank of India, Union Bank, Bank of Maharashtra.	State of Maharashtra and U.T. of Goa.
6. Western Group (Baroda)	Bank of Baroda, Dena Bank.	States of Gujarat & Rajasthan.
7. Central Group (Lucknow)	Allahabad Bank	State of Uttar Pradesh.
8. Central Group (Bhopal)	Central Bank of India	State of Madhya Pradesh
9. North Eastern Group (Gauhati)	United Bank of India	States and U.Ts in North Eastern Region.

**Statement-II***List of the Regional Recruitment Boards (R.R.Bs.) for State Bank of India Group*

Regional Recruitment Board	Geographical area covered
1. Ahmedabad	State of Gujarat, Union Territories of Daman & Diu.
2. Bhopal	State of Madhya Pradesh.
3. Bhubaneswar	State of Orissa.
4. Bombay	State of Maharashtra, Union Territories of Dadra & Nagar Haveli and Goa.
5. Calcutta	States of West Bengal, Sikkim and Union Territory of Andaman & Nicobar Islands.
6. Chandigarh	States of Punjab, Haryana (excluding Gurgaon and Sonapat Districts), Jammu & Kashmir, Himachal Pradesh and Union Territory of Chandigarh.
7. Gauhati	States of Assam, Meghalaya, Tripura, Manipur Nagaland, Union Territories and Arunachal Pradesh and Mizoram.
8. Hyderabad	State of Andhra Pradesh and Yanam.
9. Lucknow	State of Uttar Pradesh excluding Western U.P.
10. Madras	States of Tamil Nadu, Karnataka, Kerala and Union Territories of Pondicherry (excluding Yanam) and Lakshadweep.
11. New Delhi	State of Rajasthan, Union Territory of Delhi, Gurgaon and Sonapat Districts of Haryana and Western Uttar Pradesh.
12. Patna	State of Bihar.

**Repayment of amount of Financial aid received from IDBI by Companies**

5368. SHRI K. MALLANNA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have made any assessment regarding the amount locked up with various companies which have received financial aid from I.D.B.I. and repayments have not been made by them so far;

(b) if so, the details regarding the number and names of such companies; and

(c) whether steps have been taken in respect of recoveries of the deposit amounts and whether the IDBI has also made some recommendations to Government to take action against defaulting companies?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). As at the end of December 1981, 447 Companies directly assisted by the Industrial Development Bank of India (IDBI) defaulted in the repayment of principal amount of Rs. 70 crores and payment of interest amount of Rs. 86 crores. With a view to safeguard the credit-worthiness of the assisted con-